

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 30th day of August 1999.

Contempt Application no. 25 of 1998

in

Original Application no. 161 of 1998.

Hon'ble Mr. S. Dayal, Administrative Member
Hon'ble Mr. Rafiq Uddin, Judicial Member

Din Dayal, s/o Kalyan, r/o Village and Post Sakin,
Distt. Jhansi at present working as Extra Departmental
Branch Post Master, Sakin, Post Office, District Jhansi.

... Applicant

C/A Sri Rajesh Srivastava

Versus

1. R.S. Meena, Sub Divisional Inspector of Post Office,
Konch, District Jalaun.

2. Sri Vinod Kumar Verma, Senior Superintendent of
Posts, Distt. Jhansi.

... Opposite Parties.


C/O P. Km. Sadhana Srivastava.

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ORDER

Hon'ble Mr. S. Dayal, Member-A.

This contempt petition has been filed for punishing opposite parties for contempt of order of this Tribunal dated 24.02.99 in O.A. 161 of 1998. By order dated 24.02.99, it was provided that the applicant could only be replaced by another person who was regularly recruited on the post and meanwhile status quo would be maintained.

2. Learned counsel for the applicant is not reamin present today. Km. Sadhana Srivastava is present and her arguements have been heard.

3. We find from the copy of the final order in O.A. 161 of 1998 filed by the learned counsel for the respondents alongwith M.A. 1825 of 1999 that the applicant had got no formal letter of appointment to the post of EDBPM, Sakin in Jhansi, nor had the respondents given any regular appointment to the applicant as EDBPM at any other place at Jhansi. Findings of the Tribunal in their order are that the post of EDBPM had fallen vacant due to retirement of the incumbent and, Shri Brij Lal, who was working on that post, was asked to work on another post temproarilly and the engaged the applicant as substitute as EDBPM, Sakin. The regular incumbent Shri Brij Lal came back to the post and the applicant without mentioning this fact filed this application. It was found that the applicant had no case in his favour and that the O.A. was dismissed.

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4. In view of this the contempt petition also fails and stands dismissed. Notices issued to the opposite parties are discharged. The case is consigned to record.

Rafiquddin
Member-J


Member-A

/pc/